

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P. (C) No. 5865 of 2011**

Jharkhand State Electricity Board .. .. .Petitioner  
Versus  
M/s Ridhi Sidhi Iron Pvt. Ltd. .. .. .Respondent

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

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For the Petitioner : Mr. Mrinal Kanti Roy, Advocate  
For Respondent :

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**06/06.09.2021** Learned counsel for the petitioner, Mr. Mrinal Kanti Roy has submitted that the defects shall be removed within two weeks as discussed with the Chairman-cum-Managing Director, Jharkhand Urja Vitran Nigam Limited. He has ensured that in future the Jharkhand Urja Vitran Nigam Limited will be very diligent in removing the defects.

It appears that writ petition has been filed on 24.09.2011 and the Stamp Reporter has pointed out defects vide S.R. dated 24.09.2011, but the defects have not been removed.

Thereafter, the matter was listed before Lawazima of Registrar (Establishment) on 25.11.2011, when no one appeared, however, two weeks' time was granted to the petitioner to remove the defects.

Thereafter, the matter was listed before the Co-ordinate Bench on 19.04.2021, even then nobody appeared on behalf of the petitioner. Thereafter the matter was listed before this Court on 31.08.2021, when this Court directed learned counsel for the petitioner to bring all these facts to the knowledge of the Chairman-cum-Managing Director, Jharkhand Urja Vitran Nigam Limited.

Learned counsel for the petitioner, Mr. Mrinal Kanti Roy has submitted that the Chairman-cum-Managing Director, Jharkhand Urja Vitran Nigam Limited has assured that such Law Officers shall be looked into seriously, as such, two weeks' time may be granted to remove the defects.

Learned counsel for the petitioner is granted two weeks' time to remove the defects subject to cost of Rs. 500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi.

Office is directed to delete the name of learned counsel, Mr. Abhay Prakash, as counsel for petitioner by substituting the name of learned counsel, Mr. Mrinal Kanti Roy in the cause list.

So far the report submitted by Joint Registrar (Judicial) is concerned, the same is hereby accepted.

No further order is required in this regard.

Let this case be listed separately after two weeks.

**(Kailash Prasad Deo, J.)**

Sunil/Tarun